COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 185 OF 2018 & IA NO. 467 OF 2018

Dated: 31st August, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Aryan MP Power Generation Pvt. Ltd. Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Matrugupta Mishra

Ms. Ankita Bafna

Counsel for the Respondent(s) : Ms. Suparna Srivastava

ORDER (IA NO. 467 OF 2018)

(For exemption from filing certified copy of impugned order)

Heard the learned counsel appearing for the Appellant and the learned counsel appearing for the Respondents.

The learned counsel, Mr. Matruguta Mishra appearing for the Appellant submitted that IA No.467 of 2018 may be allowed.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the instant IA and the reasons stated therein, IA is allowed.

APPEAL NO. 185 OF 2018

Admit.

Issue Notice to the Respondents returnable on 30.10.2018

The learned counsel appearing for the Respondent No. 2 prays for four weeks' time to file the reply to the Appeal.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant Appeal on or before 28.09.2018 after serving copy to the learned counsel for the opposite sides. Thereafter, rejoinder, if any, may be filed on or before 22.10.2018, after serving copy to the learned counsel for the opposite sides.

Relist the matter on <u>30.10.2018</u>, as requested by the learned counsel appearing for both the sides.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member